

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

OA 3249/2001

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New Delhi, this the 15th day of January, 2003

Hon'ble Shri Justice V.S. Aggarwal, Chairman  
Hon'ble Shri V. Srikantan, Member(A)

K.M. Sastry & 16 others  
as per details given in Memo of  
parties to the OA ....., Applicants  
(Shri Abhay N. Das, Advocate)

versus

Additional Secretary(SR)  
Cabinet Secretariat  
Bikaner House, New Delhi and  
12 others as per details given in  
Memo of parties to the OA ....., Respondents

(Shri A.K.Bhardwaj, Advocate)

ORDER(oral)  
Shri Justice V.S. Aggarwal

Learned counsel for applicants states that keeping in view the amendment to Article of 16(4A) of the Indian Constitution and subsequent litigation pending in the Supreme Court, applicants may be permitted to withdraw the present application with permission to file fresh OA, if need arises, in accordance with law. There is no objection on the other side. Order is made accordingly.

2. OA dismissed as withdrawn. After the decision on the 85th Constitutional Amendment pending in the Supreme Court, applicants may file fresh OA, if so advised, along with a copy of the decision.

*V. Srikantan*

(V. Srikantan)  
Member(A)

*V.S. Aggarwal*

(V.S. Aggarwal)  
Chairman

/gtv/